IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-III

ITEM No. 310
IA-521/2024
IN
IB-656(ND)/2022

IN THE MATTER OF:
Piramal Capital & Housing Finance limited .... Petitioner/Applicant
Vs.
Piyush Rastogi .... Respondent

Order u/S. 95(1) of Insolvency & Bankruptcy Code (IBC), 2016.

Order delivered on 16.04.2024

CORAM:
SH. BACHU VENKAT BALARAM DAS
HON'BLE MEMBER (JUDICIAL)

SH. ATUL CHATURVEDI
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:
For the Applicant :
For the PG : Ms. Swastika Kumari, Adv.

ORDER

IA-521/2024

Ld. Counsel appears for the Resolution Professional. Ld. Counsel appearing for the Financial Creditor has stated that the Applicant has assigned the loan and therefore he will be filing an appropriate application. Ten days time granted.

List the matter **on 07.05.2024.**

-Sd-
(ATUL CHATURVEDI)
MEMBER (TECHNICAL)

-Sd-
(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)

Ajay